# Central Administrative Tribunal Principal Bench

RA No.76/2019 MA No.831/2019 OA No.1188/2013

New Delhi, this the 13th day of March, 2019

## Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Ms. Aradhana Johri, Member (A)

K. A. Kanekar S/o Late Akobaji Kanekar R/o 172-D, Popcket-B, Phase-II, Delhi 110 091.

... Review Applicant.

Vs.

India Tourism Development Corporation Limited Through its CMD,
Scope Complex,
7, Lodhi Road,
New Delhi 110 003. ... Review

... Review Respondent.

### **ORDER** (By Circulation):

#### Justice L. Narasimha Reddy, Chairman:

#### MA No.831/2019.

This application is filed seeking condonation of delay of 110 days in filing RA No.76/2019. In view of the averments made in the MA, the same is allowed.

#### RA No.76/2019.

Out of two reliefs claimed by the applicant, one was granted and reasons were assigned as to why the applicant is not entitled for the other relief in respect of antedating his promotion to the post of DGM. It is neither pleaded nor established by the applicant that any important question of fact

or principle of law advanced by him in the OA was not taken into account by the Tribunal.

3. We do not find any merit in the RA. It is accordingly rejected.

(Aradhana Johri) Member (A) (Justice L. Narasimha Reddy) Chairman

/pj/